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(2012) 08 P&H CK 0266

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Revision No. 6948 of 2010 (O and M)

Gurmeeet Kaur and others

APPELLANT

۷s

Gurdeep Singh @ Kuldeep Singh (dead) through L.Rs. and others

RESPONDENT

Date of Decision: Aug. 21, 2012

Acts Referred:

• Civil Procedure Code, 1908 (CPC) - Section 151, 152, 153

Hon'ble Judges: A.N. Jindal, J

Bench: Single Bench

Advocate: C.L. Verma, for the Appellant; Ruchi Sekhri, Advocate for Mr. Pankaj Bhardwaj,

Advocate, for the Respondent

Final Decision: Allowed

Judgement

A.N. Jindal, J.

This revision petition has arisen out of the order dated 6.5.2010 passed by the trial court dismissing the application preferred by the plaintiff -petitioner (herein referred as, "the petitioner") for correction of the judgment and decree. The factual background of the case is that the petitioner had filed a suit for separate possession by way of partition by metes and bounds regarding the house measuring 416-2/3 sq. yards, bearing khasra No. 23/24-377/4, khata No. 377/445-379/457. The suit was decreed on 28.7.2003. It has been further averred that in the plaint dated 4.5.2000 (Annexure P/1), that due to inadvertence the petitioner recorded khasra No. 23/24-377/4 whereas it was 23//24, 37//4. However, the boundaries and area of the plot were correct and mistake was just typographical which came to the notice of the petitioner when he along with copy of the judgment and decree approached the revenue Patwari who consulted the sale deed as well as copy of jamabandi and informed him about the mistake and mentioning of khasra No. 23/24-377/4 instead of khasra No. 23//24 and 37//4. Thus, he applied before the trial court for making correction in the plaint as well as in the judgment and decree.

- 2. The application was dismissed by the trial court.
- 3. Arguments heard. Record perused.
- 4. For settling the controversy, Sections 151, 152 and 153 CPC are required to be reproduced, which reads as under:
- 151. Saving of inherent powers of Court -Nothing in this Code shall be deemed to limit or otherwise affect the inherent power of the Court to make such orders as may be necessary for the ends of justice, or to prevent abuse of the process of the Court.
- 152. Amendment of judgments, decrees or orders -Clerical or arithmetical mistakes in judgments, decrees or orders or errors arising therein from any accidental slip or omission may at any time be corrected by the Court either of its own motion or on the application of any of the parties.
- 153. General power of amend The Court may, at any time, and on such terms as to costs or otherwise as it may think fit, amend any defect or error in any proceedings in a suit; and all necessary amendments shall be made for the purpose of determining the real question or issue raised by or depending on such proceedings.
- 5. The crux of the aforesaid provisions is that the court at the time of proceedings may amend any defect or error in the proceedings in the suit and all necessary amendments shall be carried out for the purpose of determining the real question or issue. It is a fact that the area of the plot was 416-2/3 square yards and the boundaries and area of the plot are not in dispute which are part of the plaint. The suit was decreed ex-parte and the same has never been set aside. Not much dispute had been raised qua the correction of the plaint and judgment and decree. Copy of the sale deed executed by Bhupinder Singh son of Kapoor Singh son of Kishan Singh and Kuldep Singh son of Kehar Singh son of Santa Singh (Annexure P/5) executed in favour of the petitioners bears Khasra No. 23//24-37//4, khata No. 377/445 379/437. As such, the mistake which appears to be bona-fide and clerical one requires to be rectified in the copy of the plaint as well as judgment and decree sheet. I find support to my this view from the judgment delivered in case Surender Pal Singh Sethi vs. State of Haryana and others, 2010 (2) R.C.R. 556 wherein it was observed as under:-
- ... In order to prevent the abuse of process of law and to secure the ends of justice, learned Court below should have allowed amendment in the description of the property which has been acquired so that rightful owner should get his dues from the Government because the land has been taken away by the Government against his wishes for which he should not be deprived of compensation at mere technicalities....
- 6. Since there is no dispute with regard to identification of the property including the area and boundaries, the correction is only qua the khasra number which has

been inadvertently mentioned as 23/24-377/4 in stead of 23//24, 37//4, as mentioned in the revenue record, the trial court should have ordered such correction. Resultantly, this petition is accepted, impugned order is set aside and the application for making correction is accepted and it is ordered that necessary correction be made in the plaint as well as judgment and decree dated 28.7.2003 passed by the Civil Judge (Jr. Division), Ludhiana.